

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI
BENCH, MUMBAI

Transfer Company Petition No. 73 of 2015
Coram: M. K. SHRAWAT, Member (Judicial)

Order under Section 74(2) of the Companies Act 2013.

In the matter of: **M/s. Vega Chemicals Pvt. Ltd.** ... Petitioner

Present: Mr. Piyush Sancheti, Assistant Manager in person for the
Petitioner.

ORDER

(Heard on: 19.12.2016)

(Pronounced on: 21.12.2016)

1. The Petitioner has moved this petition on 30.03.2015 before the erstwhile CLB, Mumbai Bench under the provisions of Section 74(2) of the Companies Act, 2013. As per the petition the unsecured loans/ deposits which were outstanding amounting to Rs. 3,74,57,477/- for the F.Y. 2014-2015 and therefore sought extension; was as under:

Sr. No.	Name of the Depositor	Amounting of Deposits (Outstanding as on 01.04.2014)
1.	Shri. Pavankumar Babulal Daga	381,500.00
2.	Shri. Ratanlal Pugalia HUF	463,250.00
3.	Shri. Subhakaran Baid (HUF)	218,000.00
4.	Shri. Subhakaran Baid	162,150.00
5.	Shri. Sudarshankumar Manakchand Baid	54,050.00
6.	Shri. Vijaykumar Bhanwarlal Sipani	245,250.00
7.	Shri. Sudarshan Baid (HUF)	109,000.00
8.	Smt. Sumandevi Puglia	289,366.00
9.	Smt. Sushila Devi Baid	163,500.00
10.	Narendra Ziprulal Kabra (HUF)	5,500,000.00
	Total:	37,457,477.00

2. The said petition thereafter transferred to NCLT, Mumbai Bench. On the date of hearing Mr. Piyush Sancheti, Assistant Manager (Accounts) in person appeared and made a statement that on account of the issuance of the circular from the Ministry of Corporate Affairs dated 30.03.2015 the Petition under consideration does not survive.

3. For ready reference the relevant portion of the General Circular No. 05/2015, Ref No. F. NO. 1/8/2013-CL-V, Government of India, Ministry of Corporate Affairs dated 30.03.2015 is reproduced below:

"Subject: Amount received by private companies from their members, directors or their relatives before 1st April, 2014 – Clarification regarding applicability of Companies (Acceptance of Deposits) Rules, 2014.

Sir,

Stakeholders have sought clarification as to whether amount received by private companies from their members, directors or their relatives prior to 1st April, 2014 shall be considered as deposits under the Companies Act, 2013 as such amounts were not treated as 'deposits' under section 58A of the Companies Act, 1956 and rule made thereunder.

2. The matter has been examined in consultation with RBI and it is clarified that such amounts received by private companies prior to 1st April, 2014 shall not be treated as 'deposits' under the Companies Act, 2013 and Companies (Acceptance of Deposits) Rules, 2014 subject to the condition that relevant private company shall disclose, in the notes to its financial statement for the financial year commencing on or after 1st April, 2014 the figure of such amounts and the accounting head in which such amounts have been shown in the financial statement.

3. Any renewal or acceptance of fresh deposits on or after 1st April, 2014 shall, however, be in accordance with the provisions of Companies Act, 2013 and rule made thereunder."

4. The above mentioned circular has now clarified the provisions of Section 74 (2) of the Companies Act, 2013. As per the Companies Act, 2013 Section 74 is introduced in respect of repayments of deposits accepted before commencement of the Act. This Section prescribes that where any deposit was accepted by a Company before the commencement of this Act, the amount of such deposits remained un-paid on the commencement of the Act or becomes due at any time thereafter, the Company shall file within of period of three months from the commencement of the Act or

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from the date on which the payment was due a statement of the details of the deposits with the Registrar and **shall also repay within one year** from the commencement of the Act or from the date on which the repayment was due, whichever was earlier. The Tribunal has been given jurisdiction under Section 74(2) to pass such an order on an application allowing further time as considered reasonable to the Company to repay the deposits.

5. In the light of the above discussion and the present legal position I hereby hold that consequence upon the General Circular dated 30.03.2015, *supra*, the Petition under consideration has become redundant. The Petitioner/ Legal Representative is justified in withdrawing this Petition. The request of the withdrawal is hereby granted and the Petition is disposed of as withdrawn.

Dated: 21st December, 2016.

Sd/-
M. K. SHRAWAT
Member (Judicial)